

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

**NOTIFICATION
ORDERS BY THE GOVERNOR**

Dated Shillong, the 19th February, 2024.

No. LJ(A) 31/2013/153- The Governor of Meghalaya in consultation with the High Court of Meghalaya is pleased to make the following rules further to amend the Retired Judges' Secretarial Assistance and Domestic Help Rules, 2013, hereinafter referred to as the principal rules, namely:-

1. Short title and commencement.- (1) These rules may be called the Retired Judges' Secretarial Assistance and Domestic Help (Amendment) Rules, 2024.

(2) They shall come into force at once.

2. Amendment of Rule 3.- In the principal rules :

(1) In sub-rule 1 of Rule 3, the words "thirty five thousand" shall be substituted by the word "fifty thousand"

(2) in sub-rule 2 of Rule 3, the words "thirty thousand" shall be substituted by the word "forty thousand".

3. Addition of Rule 7 – After the existing rule 6 of the Principal Rules, a new rule shall be inserted, namely:

"7. Secondment of a permanent employee - The Retired Chief Justice/Judge or their spouse shall be entitled to the services of maximum of two employees working in last Grade Service of the High Court, one of whom may be a driver.

Provided that the retired Chief Justice/Judge or their spouse, as the case may be, are not entitled to full reimbursement as stipulated in Rule – 3 if two employees are provided by the High Court; or 50% of the reimbursement mentioned in Rule-3, if only one employee of the High Court is provided.

Sd/-

**Secretary to the Govt. of Meghalaya,
Law Department.**

Contd..2/-

Memo No. LJ(A) 31/2013/153-A,

Dated Shillong, the 19th February, 2024.

Copy to:-

1. Accountant General (A&E), Meghalaya, Shillong.
2. Cabinet Affairs Department with reference to I/D No. 17 dtd.16.02.2024.
3. Finance (E) Department.
4. Finance (PC) Department.
5. Registrar General, High Court of Meghalaya.
6. Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Extraordinary Gazette and to furnish this Department with 200 spare copies.
- ✓ 7. DEO, Law (A) Department.
8. Guard file.

By order etc.,



**Joint Secretary to the Govt. of Meghalaya,
Law Department.**